

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 27301/2017

(Arising out of impugned final judgment and order dated 21-02-2017 in CRLMA No. 5859/2017 passed by the High Court of Judicature at Allahabad)

PRADEEP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With IA No.97554/2017-CONDONATION OF DELAY IN FILING and IA No.97555/2017-EXEMPTION FROM FILING O.T.)

Date : 04-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Anurag Dubey, Adv.

Mr. Rajesh Pathak, Adv.

Mr. Abhishek Chakraborty, Adv.

Mr. S. R. Setia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Let fresh notice be issued to both the unserved respondents, returnable in six weeks.

(NIDHI AHUJA)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER